

Bail application no. 1033/20
State Vs Md. Faizan
FIR no. 14/17
PS Nangloi Metro
U/s 392/397/34 IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.

Sh. Javed Ali, learned counsel for applicant/accused.

Arguments on interim bail application heard.

Interim bail is sought on the ground that daughter of accused aged two years and mother of accused are suffering from chronic and life threatening disease respectively. It is submitted that there is no other member to look after them.

Application is supported by medical documents.

In the facts and circumstances, accused is admitted to interim bail for a period of 30 days from today on furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent and further furnishing surety bond for an amount of Rs.20,000/- within two weeks when the normal functioning of the court is resumed to the satisfaction of concerned court. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is accordingly disposed off.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail application no. 1105/20
State Vs Lokesh
FIR no. 70/18
PS Subhash Place
U/s 302/392/394/41/34 IPC & 25/27/54/59 Arms Act

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.
Sh. Pardeep Rana and Sh. Kartik Gadi, Advocates for
applicant/accused.

Interim bail is sought by learned counsel for applicant submitting that case of accused is covered under the guidelines of High Powered Committee (HPC) of Hon'ble High Court of Delhi, in its meeting dated 18.05.2020.

The list of cases which are covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020 was supposed to be prepared by concerned Jail Superintendent and application was supposed to be moved through DLSA. There is no forwarding of application from concerned Jail Superintendent that the case of applicant is covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020.

Application is accordingly dismissed with liberty to accused/DLSA/Jail Superintendent to move application if the case is covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020. Copy of order be sent to concerned Jail Superintendent.

Copy of order be given dasti to learned counsel for applicant. Copy of order be also sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail application no. 1115/20
State Vs Varun Jindal
FIR no. 762/14
PS North Rohini
U/s 302/365/201/120B/34 IPC & 25/27/54/59 Arms Act

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.
Sh. Pardeep Rana and Sh. Kartik Gadi, Advocates for
applicant/accused.

Interim bail is sought by learned counsel for applicant submitting that case of accused is covered under the guidelines of High Powered Committee (HPC) of Hon'ble High Court of Delhi, in its meeting dated 18.05.2020.

The list of cases which are covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020 was supposed to be prepared by concerned Jail Superintendent and application was supposed to be moved through DLSA. There is no forwarding of application from concerned Jail Superintendent that the case of applicant is covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020.

Application is accordingly dismissed with liberty to accused/DLSA/Jail Superintendent to move application if the case is covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020. Copy of order be sent to concerned Jail Superintendent.

Copy of order be given dasti to learned counsel for applicant. Copy of order be also sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail application no. 1860/20
State Vs Preeti and Ors.
FIR no. 34/19
PS South Rohini
U/s 302/120B/34 IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.

Sh. Gajraj Singh, learned counsel for applicant/accused.

Arguments on interim bail application heard.

Interim bail application is vehemently opposed by learned Addl. PP submitting that accused is involved in heinous crime.

Interim bail is sought on the ground that daughter of accused who is 12 years old is suffering from typhoid.

Medical documents are annexed along with the application which prima facie reflects that minor daughter of accused is suffering from typhoid.

Counsel for accused has stated that only eye witness in the case has turned hostile whose statement is annexed along with application.

Considering that accused is a single lady having six minor

children and further considering the prolonged illness of 12 years old daughter of accused, accused is admitted to interim bail for a period of 30 days from today on furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent and further furnishing surety bond for an amount of Rs.20,000/- within two weeks when the normal functioning of the court is resumed to the satisfaction of concerned court. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is accordingly disposed off.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail application no. 1859/20
State Vs Vipin @ Kalu
FIR no. 569/20
PS Sultanpuri
U/s 307/34 IPC r/w section 188 IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.

Sh. A.K. Sharma, learned counsel for applicant/accused.

Arguments on bail application heard.

The application is not appended with performa for urgent hearing. Even on merits, considering the allegations court is not inclined to grant bail to accused at this stage. Application is accordingly dismissed.

Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail application no. 1866/20
State Vs Ranjeet Prasad Gupta
FIR no. 159/16
PS South Rohini
U/s 302/324 IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.

Sh. Roopendra Singh Yadav, Advocate for applicant/accused.

Interim bail is sought by learned counsel for applicant submitting that case of accused is covered under the guidelines of High Powered Committee (HPC) of Hon'ble High Court of Delhi, in its meeting dated 18.05.2020.

The list of cases which are covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020 was supposed to be prepared by concerned Jail Superintendent and application was supposed to be moved through DLSA. There is no forwarding of application from concerned Jail Superintendent that the case of applicant is covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020.

Application is accordingly dismissed with liberty to accused/DLSA/Jail Superintendent to move application if the case is covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020. Copy of order be sent to concerned Jail Superintendent.

Copy of order be given dasti to learned counsel for applicant. Copy of order be also sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail application no. 1870/20
State Vs Md. Hazrat
FIR no. 0240/20
PS Subhash Place
U/s 377 IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.

Sh. Vishnu Kant Labh, learned counsel for applicant.

Arguments on bail application heard.

Bail application is vehemently opposed by learned Addl. PP.

Accused was allegedly caught while he was attempting to satisfy his carnal lust with cow.

Accused is in custody since 16.04.2020. Accused is admitted to bail on furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent. It is clarified that within two weeks when the normal function of the court begins, accused shall additionally furnish surety for an amount of Rs.20,000/- to the satisfaction of concerned court.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail application no. 1864/20
State Vs Rajesh Malik
FIR no. 696/14
PS Keshav Puram
U/s 302/392/411 IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.

Sh. Pardeep Rana, Advocate for applicant/accused.

Interim bail is sought by learned counsel for applicant submitting that case of accused is covered under the guidelines of High Powered Committee (HPC) of Hon'ble High Court of Delhi, in its meeting dated 18.05.2020.

The list of cases which are covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020 was supposed to be prepared by concerned Jail Superintendent and application was supposed to be moved through DLSA. There is no forwarding of application from concerned Jail Superintendent that the case of applicant is covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020.

Application is accordingly dismissed with liberty to accused/DLSA/Jail Superintendent to move application if the case is covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020. Copy of order be sent to concerned Jail Superintendent.

Copy of order be given dasti to learned counsel for applicant. Copy of order be also sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail application no. 1863/20
State Vs Jasbir Dabas @ Jassu
FIR no. 79/17
PS Kanjhawala (Now Crime Branch)
U/s 302/376D/201/211/34 IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.

Sh. Pradeep Rana, learned counsel for applicant/accused.

Arguments on interim bail application heard.

It is stated by learned counsel for applicant that wife of accused is suffering from serious illness i.e. she is suffering from depression and needs 24 hour observation.

From the application it cannot be inferred that there is no other person in the family of accused to take care of wife of accused. Further the medical documents attached with the application do not reflect that wife of accused is required to be admitted in the hospital for treatment.

Considering the facts and circumstances, application is dismissed.

Copy of order be sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail application no. 1867/20
State Vs Tridev
FIR no. 1175/14
PS Vijay Vihar
U/s 302/307/395/396/397/186/353/412/34 IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.

Sh. Gulshan Kumar, Advocate for applicant/accused.

Interim bail is sought by learned counsel for applicant submitting that case of accused is covered under the guidelines of High Powered Committee (HPC) of Hon'ble High Court of Delhi, in its meeting dated 18.05.2020.

The list of cases which are covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020 was supposed to be prepared by concerned Jail Superintendent and application was supposed to be moved through DLSA. There is no forwarding of application from concerned Jail Superintendent that the case of applicant is covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020.

Application is accordingly dismissed with liberty to accused/DLSA/Jail Superintendent to move application if the case is covered under the guidelines of Hon'ble HPC in its meeting dated 18.05.2020. Copy of order be sent to concerned Jail Superintendent.

Copy of order be given dasti to learned counsel for applicant. Copy of order be also sent to learned counsel for applicant/accused through Whatsapp/email.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail application no. 1869/20
State Vs Karan Parcha
FIR no. 631/17
PS Sultan Puri
U/s 25/54/59 Arms Act

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P.K. Ranga, Ld. Addl. PP for State.

Sh. Sanjeev Tomar, learned counsel for applicant.

Arguments on interim bail application heard.

Interim bail application is vehemently opposed by learned Addl. PP.

One revolver, one desi katta and one live cartridge was allegedly recovered from the possession of accused. Accused is in custody since 19.03.2020. All witnesses are police officials. Hence, there is no possibility of intimidating the witness or tampering with evidence.

Considering the period of custody of accused and other facts and circumstances, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond for an amount of Rs.20,000/- to the satisfaction of Jail Superintendent and further furnishing surety bond for an amount of Rs.20,000/- within two weeks when the normal functioning of the court is resumed to the

satisfaction of concerned court. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is accordingly disposed off.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

State Vs Kamlesh
FIR no. 701/2015
PS Keshav Puram
U/s 302 IPC

26.05.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Birender Sangwan, learned LAC for applicant through video conferencing on Webex App.

Reply to said application could not be called in light of the recent nation wide lockdown on account of outbreak of Covid-19. Judicial record, if any, could not be called due to closure of courts on account of aforesaid reasons.

No previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the present application falls under the consideration zone of UTP's required to be released on interim bail for 45 days.

Accused is in custody since 30.04.2016.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

State Vs Jaiveer
FIR no. 892/2015
PS Aman Vihar
U/s 302 IPC

26.05.2020

This is an application for interim bail moved on behalf of accused by learned LAC. The application has been received through Jail Superintendent.

Present:- Sh. Birender Sangwan, learned LAC for applicant through video conferencing on Webex App.

Reply to said application could not be called in light of the recent nation wide lockdown on account of outbreak of Covid-19. Judicial record, if any, could not be called due to closure of courts on account of aforesaid reasons.

No previous criminal record is annexed with application.

Heard.

It is stated in the application that the present application is being moved pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA. It is further stated in the application that the present application falls under the consideration zone of UTP's required to be released on interim bail for 45 days.

Accused is in custody since 24.07.2015.

In light of recent Apex Court decision in writ petition no.1/2020 and Hon'ble High Court decision in writ no. 2945/2020 and pursuant to the decisions taken in the High Powered Committee meeting convened on 18.05.2020 through Video Conferencing under the Chairpersonship of Hon'ble Justice Ms. Hima Kohli, Judge, High Court of Delhi and Executive Chairperson, DSLSA, accused is admitted to interim bail for a period of 45 days from today on furnishing personal bond to the extent of Rs.20,000/- to the satisfaction of Jail Superintendent. Suffice it to say that the interim bail is granted without going into the merits of the case and in light of exigency caused by recent outbreak of Covid-19. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO. Accused is further directed that he shall keep his mobile phone open/operating during the entire period of interim bail.

Application is disposed off accordingly.

Copy of order be given dasti to learned LAC.

Copy of order be sent to Jail Superintendent. Application along with order be sent to the concerned court.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Priya Yadav Vs. Amardeep Yadav & Ors.

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Appellant with learned counsel Sh. Ankit Mutreja.

This is an application in a pending appeal. As per the contents of application appeal is pending before Sh. Rakesh Kumar-4, Ld. ASJ, North West, Rohini Courts, Delhi.

The duty of concerned judge is coming on 28.05.2020.

In the facts and circumstances and at request of learned counsel for appellant, the application be put up for 28.05.2020 before Sh. Rakesh Kumar-4, Ld. ASJ, North West, Rohini Courts, Delhi.

Put up on 28.05.2020

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail Application No. 1084/2020
State Vs. Sagar
FIR no. 23/2018
PS Sultan Puri
U/s 307/34 of IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Mr. P. K. Ranga, Ld. Addl. PP for State.

Sh. Suraj Prakash Sharma, Advocate for applicant/accused through video conferencing on Webex App.

Report regarding the previous involvement of accused filed by SI Parmender Kumar.

Learned counsel for applicant/ accused seeks adjournment.

At request, bail application be put up on 28.05.2020.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail Application No. 1173/2020
State Vs. Maya Devi
FIR no. 87/2020
PS Prem Nagar
U/s IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Mr. P. K. Ranga, Ld. Addl. PP for State.

Sh. Narender Kumar, Advocate for applicant/accused
through video conferencing on Webex App.

After some arguments, learned counsel for applicant/accused submits that he wants to withdraw the anticipatory bail application.

In view of the submissions of learned counsel for applicant/accused anticipatory bail application of accused dismissed as withdrawn with liberty to file afresh application.

Bail application dismissed as withdrawn.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail Application No. 1175/2020
State Vs. Tajdaar
FIR no. 119/2018
PS Subhash Place
U/s 302/392/397 of IPC & 27 Arms Act

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Mr. P. K. Ranga, Ld. Addl. PP for State.

Sh. Vikas Gautam Advocate for applicant/accused
through video conferencing on Webex App.

After some arguments, learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused interim bail application of accused dismissed as withdrawn with liberty to file afresh application.

Bail application dismissed as withdrawn.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail Application No. 1178/2020
State Vs. Sandeep @ Sonu
FIR no. 452/2017
PS Kanjhawala
U/s 302/307/201/120B/34 IPC & 25/54/59 of Arms Act

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P. K. Ranga, Ld. Addl. PP for State.

Sh. L. S. Saini, Advocate for applicant/accused
through video conferencing on Webex App.

Sh. Sumeet Shokeen, Advocate for complainant.

Arguments on interim bail application heard through video conferencing.

After some arguments, learned counsel for applicant/accused submits that he wants to withdraw the interim bail application.

In view of the submissions of learned counsel for applicant/accused interim bail application of accused dismissed as withdrawn.

Bail application dismissed as withdrawn.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail Application No. 1179/2020
State Vs. Nakul
FIR no. 1158/2015
PS Vijay Vihar
U/s 302/34 of IPC & 25/27 Arms Act.

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Mr. P. K. Ranga, Ld. Addl. PP for State.

Sh. Suraj Prakash Sharma, Advocate for applicant/accused through video conferencing on Webex App.

Learned counsel for applicant/ accused seeks adjournment.

At request, bail application be put up on 28.05.2020.

(Ajay Pandey)
Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail Application No. 1182/2020
State Vs. Rekha
FIR no. 433/2020
PS Sultan Puri
U/s 20 (b) (II)B of NDPS Act

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. P. K. Ranga, Ld. Addl. PP for State.

Sh. Deepak Ghai, Advocate for applicant/accused
through video conferencing on Webex App.

Reply filed by ASI Rajesh Kumar.

Arguments on interim bail application heard through video conferencing.

Accused was allegedly apprehended with 1252 grams of Ganja. The small quantity of Ganja is 1 k.g. and commercial quantity is 20 k.g.

Bail application vehemently opposed by Ld. Addl. PP for State submitting that accused is a serial offender and is involved in other cases also.

Considering that accused is a woman and the facts stated in the application that minor daughter of the accused is suffering from fever and the medical documents attached with the application, accused is

admitted to bail on furnishing personal bond for an amount of Rs. 20,000/- to the satisfaction of Jail Superintendent and further furnishing surety bond for an amount of Rs. 20,000/- within two weeks when the normal functioning of the court is resumed to the satisfaction of concerned court. Accused is directed to furnish his telephone number to Jail Superintendent as well as to IO.

Application us accordingly disposed off.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Bail Application No. 1185/2020
State Vs. Sachin
FIR no. 159/2020
PS Prem Nagar
U/s 394/397/411 IPC

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Mr. P. K. Ranga, Ld. Addl. PP for State.

Sh. Pankaj Kumar Agarwal, Advocate for applicant/accused through video conferencing on Webex App.

Learned counsel for applicant/accused submits that he wants to withdraw the bail application.

In view of the submissions of learned counsel for applicant/accused bail application of accused dismissed as withdrawn with liberty to move appropriate appeal/ proceedings.

Bail application dismissed as withdrawn. Copy of the order be given dasti.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)
Rohini Courts, Delhi/26.05.2020

Misc. 1703/2020

Mr. Har Bhagwan Khurana Vs. M/s. Jubilant Foodworkds Ltd.

26.05.2020

In view of imminent pandemic of COVID-19 and lockdown declared by Govt. of NCT of Delhi, the present application has been taken up for hearing through video conferencing from court room no. 106 with the consent of Ld. Addl. PP and Ld. Defence counsel to contain the spread of COVID-19.

Present:- Sh. Tanuj Khurana, Advocate for plaintiff through video conferencing on Webex App.

After some arguments, learned counsel for applicant/plaintiff submits that he wants to withdraw the application for early hearing of the suit and the interim application for urgent and necessary directions.

In view of the submissions of learned counsel for applicant/plaintiff application for early hearing of suit is dismissed as withdrawn with liberty to move application for early hearing before the concerned court as and when normal functioning of the court is resumed.

Application dismissed as withdrawn.

(Ajay Pandey)

Duty Judge/ADJ-02/(N-W)

Rohini Courts, Delhi/26.05.2020